

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 31/GT/2011

Date: 7.1.2013

To,

Dy. Chief Engineer (Tariff),
Damodar Valley Corporation,
DVC Towers, VIP Road,
Kolkatta- 700054,
West Bengal

Sir,

Subject: **Docket No. 31/GT/2011**: Approval of tariff of Mejia Thermal Power Station Unit 1, 2, & 3 (3 x 210 MW) for the period 1.4.2009 to 31.3.2014.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **21.1.2013**:

- (i) Item-wise details of assets classified as "Other Assets" in Form-11 for clarity in the depreciation claimed, to be submitted.
- (ii) Reason for the difference in opening balance of CWIP as on 1.4.2009 as per the books of accounts and Form no. 9B, to be explained.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)